

ORISSA ACT 48 OF 1975

THE ORISSA GOVERNMENT LAND SETTLEMENT (AMENDMENT AND VALIDATION) ACT, 1975

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***THE ORISSA GOVERNMENT LAND SETTLEMENT
(AMENDMENT AND VALIDATION) ACT, 1975**

[Received the assent of the Governor on the 3rd December 1975, first published in an extraordinary issue of the Orissa Gazette, dated the 12th December 1975]

AN ACT TO AMEND THE ORISSA GOVERNMENT LAND SETTLEMENT ACT, 1962 AND TO VALIDATE CERTAIN ACTIONS

BE it enacted by the Legislature of the State of Orissa in the Twenty-sixth Year of the Republic of India, as follows:—

Short title.

1. This Act may be called the Orissa Government Land Settlement (Amendment) Act, 1975.

Amendment of section 2.

2. In section 2 of the Orissa Government Land Settlement Act, 1962 (hereinafter referred to as the principal Act), in clause (b), after the words "Parityakta Bedakhali", the comma and the word "Gochar" shall be and shall be deemed always to have been inserted. Orissa Act 3 of 1962.

Amendment of section 3.

3. In section 3 of the principal Act, after sub-section (1), the following proviso shall be and shall be deemed always to have been inserted, namely:—

"Provided that no Government land recorded as Gochar shall be reserved for any purpose mentioned in clause (a) or settled under clause (e) without being de-reserved in accordance with the provisions contained in section 3-A."

Amendment of section 3-A.

4. In section 3-A of the principal Act,—

(a) In sub-section (1), after the word and figure "section 3", the words "or any Government land recorded as Gochar" shall be and shall be deemed always to have been inserted ;

(b) to sub-section (2), the following proviso shall be and shall be deemed always to have been added, namely :—

"Provided that the officer so authorised shall, in assessing the reasonable requirement for the purpose of Gochar, follow the prescribed principles laying down the extent of Gochar land to be set apart for use by the community."

Validation of
certain
actions.

5. Notwithstanding anything contained in the principal Act, no de-reservation of any Gochar land and the subsequent settlement thereof made by the Collector of any district prior to the 8th day of October, 1975 in the belief or purported belief that such de-reservation or settlement was authorised under the principal Act, shall be questioned in any court of law or otherwise be open to challenge merely on the ground that the de-reservation and the settlement were not authorised under the principal Act and all such de-reservation and settlement shall be deemed to have been validly made in exercise of the powers conferred by or under the principal Act as amended by this Act.

Repeal and
amendments.

6. (1) The Orissa Government Land Settlement (Amendment) Ordinance, 1975, is hereby repealed.

Orissa
Ordinance
No. 7 of
1975.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.